

12.31 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1968-69 under sub-section(3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement. [Placed in Library. See No. LT-3032/70].

NOTIFICATION UNDER MINIMUM WAGES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table a copy of the Minimum Wages (Central) Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 21st March, 1970, under section 30A of the Minimum Wages Act, 1948 [Placed in Library. See No. LT-3033/70].

12.32 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no re-

commendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No. 2) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.33 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FIRST REPORT

श्री भद्रल बिहारी बाजपेयी (बलरामपुर): अध्यक्ष महोदय, मैं राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (स्वास्थ्य विभाग) से संबंधित लेखा-परीक्षा प्रतिवेदन (सिविल), 1969 के पैराग्राफ 107 के बारे में लोक लेखा समिति का 101वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

श्री प्रकाशवीर शास्त्री (हापुड़): श्री श्री बाजपेयी ने लोक लेखा समिति के प्रतिवेदन